

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:6646  
ANSWERED ON:09.05.2000  
IODISED SALT  
SULTAN SALAHUDDIN OWAISI

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government have issued notification under Prevention of Food Adulteration Rules, 1955 to make compulsory use of iodised salt in the country;
- (b) if so, the details thereof;
- (c) whether several High Courts have suspended the said orders as a result thereof some States have reservation in implementing the said notification;
- (d) if so, the details in this regard;
- (e) whether a final decision has been taken in the matter; and
- (f) if so, the details thereof and the steps being taken by the Government to implement the said notification in all the States?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (INDEPENDENT CHARGE)

(SHRI N.T. SHANMUGAM)

(a)&(b): Yes, Sir. A Notification GSR 670 (E) dated 27.11.97 has been issued under Prevention of Food Adulteration (PFA) Rules, 1955 restricting the sale of edible common salt for direct human consumption unless the same is iodised.

(c)&(d): The High Courts of Madhya and Karnataka have upheld the notification issued by the Government while the High Courts of Andhra Pradesh and Maharashtra have granted interim stay order. There is no order from the High Courts of Bihar and Gujarat.

(e)&(f): The Government has directed the State Governments not to resort to action under the PFA Act and that there should be no compulsion till the outcome of the cases before the Courts are known. The States have also been advised to educate the public on the benefits of iodised salt and encourage its consumption.